

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE. TA 806/82 W.A No 1056/81 OF

NAME OF THE PARTIES ... Shrik Chandra And others, Applicant

Versus

..... Union of India, Respondent

Part A.

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CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Dated 8-9-11.....

Counter Signed.....

Dealing Assistant

Dealing Assistant
Signature of the
Dealing Assistant

Section Officer/In charge

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALIAHABADINDEX-SHEETCause Title T. A. 806/87 of 198Name of the Parties Manik chandra

Versus

Post Master Criminal C.P.Part A, B & C

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CIVIL SIDE

CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case..... W.P. 1056-81

Name of parties..... Manil Chandre vs. Res. Master General

Date of institution..... 6-3-81

Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
4.1		General order	1	—	Rs. — P. —			
4.2		order sent						
4.3		Writ Pet. cur. affadit	10	6	10/-			
4.4		Power	1	2	3/-			
5-		C.M. No. 1098 (4) 81	1	2	5/-			
6.		C.M. No. 1098 (W-81) for explanation of 81	5-	—	7.00			
7.		C.M. No. 1098 (W-81) with C.S.	26-	—	7.00			
8		order sheet	3-	—	—			

I have this

day of

198

examined

record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps to aggregate value of Rs. — that all orders have been carried out, and that the record is complete and correct up to the date of the certificate

Munsarim

Clerk

.. FA: 006/017 (7)

(A 2 P)

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
20-11-89.	<p>No sitting. Adv. to 17-1-90.</p> <p>The case has been recd. on transfer. Notice were issued to the counsels by the office at Adl. None is present for the parties. Let notice be issued again to the parties as directed by Hon'ble Mr. D.K. Agarwal, J.M.</p>	<p>OR</p> <p>h 20/11/90</p>
17-1-90	<p>Hon. J. P. Sharma, J.M.</p> <p>The applicant has been issued fresh notice as well as counsel. Standing Counsel for respondents I to 4 Sri D. Chandra, Adv. takes notices. Notice may be issued to O.P. No 5. Put up for final hearing on 7-3-90.</p>	<p>Case has been recd. on 20-11-89.</p> <p>Case is adh.</p> <p>CA file No 8</p> <p>Notices issued on 14-11-90.</p> <p>Notice of application No 1, 3 & 5 have been return back with postal remain submitted for order.</p> <p>16/11/90</p>
7/3	<p>Hon. J. P. Sharma, J.M.</p> <p>None is present for the applicant. No sitting of District Bench. List for orders on 25/4/90.</p> <p>JK J.M.</p>	<p>Notices were issued on 30/11/90.</p> <p>Notices of application No 1, 3 & 5 have been return back with postal remain.</p> <p>Notice of O.P. No 5 has been return back with postal remain.</p> <p>S F.O.</p> <p>16/11/90</p>

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In the Hon'ble High Court of Judicature at Allahabad,
(Lucknow Bench), Lucknow.

Writ Pet. No. 1056 of 1981.

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2461

Manik Chandra and others.

-----Petitioners

Versus

Post Master General U.P. Circle
Lucknow and others.

-----Opp-parties.

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Santosh K. Banerji

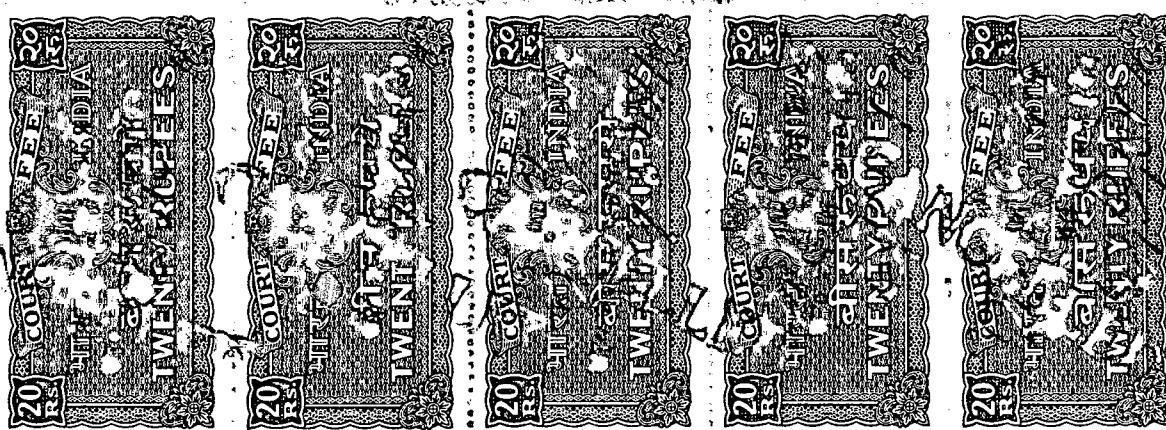
(Santosh K. Banerji)
Counsel for the petitioners.

Lucknow, dated,
6.3.81

3 (A3)

In the Hon'ble High Court of Judicature at Allahabad,
(Lucknow Bench), Lucknow.

Writ Petition No. 1056 of 1981.



Scft 100/-
6/381

✓ 1. Manik Chandra s/o Late G.L.

Choudhry, aged about 28 years

r/o S/53/B, Sleeper Ground Railway

Colony (Tinshed) Alambagh, Lucknow.

✓ 2. Km. Usha Kiran d/o Munni Lal, aged

about 25 years, r/o 15, Old Muruford
Ganj, Allahabad.

✓ 3. Rajeshwar Prasad s/o Late Gharbharam

aged about 23 years, r/o 563

Chitragupta Nagar, Alambagh, Lucknow.

✓ 4. Suresh Chandra s/o Badri Prasad

aged about 28 years, U.P. Scheduled

Caste Finance & Development Corpora-
tion Ltd., B-9/2 Sector-C, ~~Mahanagar~~

Mahanagar, Lucknow.

✓ 5. All India Scheduled Castes/ Scheduled Tribes

Backward and minorities Employees Welfare

Association, Postal Accounts Branch,

Lucknow, E/1398, Rajaji Puram, Lucknow-5,

through its General Secretary (It is a registered

body)

Manik Chandra

A3
2

Versus

1. Post Master General U.P. Circle,
Lucknow-226001.

2. Director, Postal Accounts,
U.P. Circle, Aminabad, Lucknow-226001.

3. Union of India through the Secretary
Ministry of Communications, Sanchar Bhawan,
Sardar Patel Bhawan, New Delhi-110001.

4. Regional Employment Officer, Employment
Exchange, Latouche Road, Charbagh, Lucknow.

5. Shri Gajraj, aged about 24 years,
s/o unknown ✓
E 1058 ✓
r/o Rajaji Puram, Lucknow.

-----Opposite parties.

Writ Petition under Article 226 of
the Constitution of India.

To,

The Hon'ble Chief Justice and the other companion
Judges of the Allahabad High Court (Lucknow Bench),
Lucknow.

The humble petition of the petitioners above-
named most respectfully sheweth:-

1. That the petitioners no.1 to 4 are members
of the Scheduled Castes and the petitioner no.5 is
an organisation which fights for the causes of the
Scheduled Tribes and other backward classes.

Manik Chandra

A3/3

2. That a large number of vacancies have arisen in the office of the Director Postal Accounts U.P. Circle, Lucknow, ~~to~~ ~~on the post of Jn. Accountant.~~ The approximate number of vacancies are 36 ~~to be filled by Scheduled Castes and 22 to be filled by members of Scheduled Tribes.~~

3. That the recruitment to the said vacancies has been decided to be made by local authorities. ~~Staff~~ The Selection Commission, New Delhi have asked the opposite parties no. 1 and 2 to make the recruitment locally ~~namely~~ ~~knownly~~ from Uttar Pradesh Circle since ~~search at present~~ ~~there is dearth of candidates~~ from the two classes with the said commission.

4. That the relevant rules for recruitment stipulate that the candidates will be obtained through the Employment Exchanges. In case sufficient number of candidates are not sponsored by the Employment Exchanges the vacancies should be advertised in leading papers. The organisation looking after the welfare of these ~~classes~~ ~~classes~~ ^{names of} ~~names~~ ~~classes~~ ~~classes~~ should also be asked to sponsor ~~the~~ the candidates.

5. That the petitioners no. 1 to 4, having come to know about the vacancies in the office of the opp-party no. 2, procured the requisite forms from the opp-party no. 1 on or about 2nd Jan. 1981 and rushed to Employment Exchange, ^{Lucknow} in this case opp-party no. 4, and deposited the application ^s ^{him} with ~~the~~ on or about

Munik Chand 24

A3/4

13.1.81, which ^{were} ~~was~~ forwarded to the party no.1, where still the other forms were forwarded alongwith 46 others.

6. That the petitioner no.1 and ⁴ ~~four~~ are already employed in the office of the opp-party no.2 and that ^{no} ~~requisite~~ 'objection' certificate for seeking better employment was issued to the said petitioners to fill up the ~~form~~ and forms and that there was 'no objection' to that effect.

7. That the petitioners believe that the opp-party ^{candidates} no.1 requested the opp-party no.4 to sponsor ten times the number of ~~candidates~~ ^{are} against the vacancies under each of the two classes. The vacancies ^{were} to the extent of 36 and 23 for Scheduled Castes and Scheduled Tribes respectively.

8. That against 36 vacancies for ~~S.C.~~ approximately 280 names were sponsored by the Employment Exchange. This is less than 10 times. Approximately 46 other persons registered with the Employment Exchange, Lucknow and belonging to the ~~S.C.~~ and eager to become candidates. Though their names were forwarded on or about 13.1.81 by opp-party no.4, ~~yet~~ the opp-party no.1 did not issue 'call letters' to them for the written examination due to be held on 8.3.81.

Manik Chandra

9. That the local recruitment does not mean the confining ^{of} ~~the~~ candidates from Lucknow. There are other Employment Exchanges viz. Agra, Allahabad, and other

cities but no names were invited from the other exchanges in U.P. The very purpose is defeated and it is against the rule. The opposite party no.5 is competent to make this petition on behalf of the ~~Scheduled Caste~~ candidates of Allahabad, Agra and other places of U.P.

10. That against 22 vacancies earmarked for Scheduled Tribes only 3 names have been sponsored by Lucknow Employment Exchange. Here again the same error has been committed as the locality means the entire U.P. Scheduled Tribes mainly inhabit Mirzapur district, Kumaon and Rohilkhand Divisions. By ~~mentioning~~ ^{omitting} those areas the recruitment is a ~~farce~~. The petitioner no.5 is competent to bring this petition on behalf of the ~~Scheduled Tribes, among whom the~~ ^{publicly} members of ~~the~~ ¹⁹⁸¹ who have been wrongly excluded. was not made of the recruitment.

11. That ~~no~~ letters were dispatched so late that many candidates received on 5th of March ¹⁹⁸¹ and still many have not received so far. The table of the examination is noted below:-

Paper	Subject	Date/day	Hours
I	i) Precis writing ii) Letter writing iii) Use of Idioms and phrases. iv) Essay.	Sunday/8.3.81	10 Hr. to 12.30 Hrs. = 2 $\frac{1}{2}$ Hrs.
II	i) Simple Arithmaths. and General Knowledge.	Sunday/8.3.81	13.30 Hrs. to 16 Hrs. = 2 $\frac{1}{2}$ Hrs.

The proposed venue of examination is

Nari Shiksha Niketan Degree College, Chakbast Road, Kaiserbagh, Lucknow.

Manik Chundu

12. That the time is so short that the candidates will not be able to prepare for the examination. Most of the candidates will not be in a position to receive the call letters and thus the examination will be conducted without ~~the~~ ^{to them} intimation and in absentia. The petitioner no.5 is competent to make this petition in the interests of all such candidates.

13. That the petitioner no.1 to 4 although ~~fulfilling~~ ^{they} all the requisite conditions viz. Graduates, have not been called for for the aforesaid recruitment examination to be held on 8.3.81, at Lucknow. This is arbitrary.

Scheduled Castes

14. That there are other ~~S.C.~~ persons outside Lucknow ~~Scheduled Tribes~~ and ~~S.T.~~ persons outside Lucknow who have not been ~~handed~~ informed of this recruitment nor these candidates have been invited. This makes the recruitment procedure illegal and the petitioner no.5 takes up the case of all such persons. ~~The~~ Chapter 8 ~~contained~~ Publicity contained in Brochure on Reservation for Scheduled Castes and Scheduled Tribes in Services at page 26 issued by the Government of India, Department of Personnel and Administrative Reforms, Ministry of Home Affairs, 36011/10/76 EST (SCT), New Delhi-1978 contains relevant provisions. A true copy of the relevant extract from said Chapter 8 is filed as Annexure 2 to this petition.

Munir Chund 23

15. That unless the holding of the examination due to take place at Lucknow on 8.3.1981 is stayed the rights of the petitioners no.1 to 4 and of eligible persons belonging to the two classes, ^{whose cause is} championed by petitioner no.5, shall be injured and lost. These rights are both legal and constitutional.

15A. That by way of breaching the opposition party no.5 who has issued a call letter is made a party as representing all candidates similarly called.

16. That being aggrieved by the orders of the opposition party no.1 in No. Rectt./R-95/PAO/80/60 dated 2.3.81

~~for cancellation of said examination due to be held on 8.3.1981,~~
and for the issue of a writ in the nature of mandamus, the petitioners above-named prefer this writ petition

on the following among other :-

GROUND

I) Because the recruitment to the cadre of ^{Junior} Accountants through the written examination to be held on 8.3.81 at Lucknow, does not fulfil the basic condition of local recruitment, as the circle of Uttar Pradesh has not been treated as the locality but Lucknow District only has been treated as one locality.

II) Because the recruitment is against the relevant rules since no advertisement has been made in leading News papers inviting applications for the 58 posts ^{as} apportioned between the two backward classes.

III) Because the recruitment also suffers from the legal infirmity, ^{that} ~~since~~ although 46 more candidates were available from Lucknow Employment Exchange

Manik Chundu

by it, those names yet
itself and duly forwarded, were not issued call letters.

IV) Because the refusal by opp-party no.1 to issue call letter to the petitioners no.1 to 4, when they fulfil the prescribed conditions, is arbitrary and in violation of Articles 14, ~~and~~ 16 and 19 of the Constitution of India.

V) Because the keeping of the candidates within a narrow territorial limit defeats the objective of filling of the deficiency of earlier years, from all persons belonging to the ~~S.C. and S.T.~~ who could be eligible for selection to the concerned posts.

VI) Because the ground stated in (V) above amounts to malafides in law.

Therefore, it is respectfully prayed that -

i) a writ in the nature of mandamus be issued commanding the opp-parties no.1, 2 and 3 not to hold and ^{also} to cancel the written examination for recruitment to posts of Junior Accountants against vacancies reserved for Scheduled Castes and Scheduled Tribes candidates, due to be held at Lucknow on 8th March, 1981;

A3/ -9-

ii) a writ in the nature of Mandamus be issued to the opp-parties no.1, 2 and 3 commanding them to hold a written examination according to law ~~sooner~~ after giving publicity of the examination ~~well~~ in advance, through leading New Papers and otherwise, over the length and breadth of Uttar Pradesh; and

iii) to pass or issue any other writ, direction or order which the petitioners may be found entitled to.

Santosh K. Banerji

(SANTOSH K. BANERJI)
(COUNSEL FOR THE PETITIONERS)

Lucknow, dated,
6.3.81

(A411)

In the Hon'ble High Court of Judicature at Allahabad,
(Lucknow Bench), Lucknow.

Writ Pet. No. of 1981.

--

Manik Chandra and others.

-----Petitioners

Vs.

Post Master General U.P. Circle, Lucknow

and others.

-----Opp-parties.

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Annexure No.1

INDIAN POSTS AND TELEGRAPHS DEPARTMENT

From: The Postmaster-General,
U.P. Circle, Lucknow-226001.

To,

Shri, Km.

Registered:

No. Rectt/R-95/PAO/80/6 Dated at Lw. the 2.1981.

Sub: Examination to the Cadre of Junior Accountant

for the Office of the Director Postal Accounts, Lko.

HALL PERMIT

With reference to your application sponsored by Employment Exchange Lucknow, you are hereby permitted to appear in the above mentioned examination to be held on Sunday 8.3.81 at Nari Shiksha Niketan Degree College, Chakbast Road, Kaiserbagh, Lucknow. Subject to the fulfilment of the conditions laid down in para 7 below.

para-2. Your Roll No. U.P.-

Para 3- The table of the examination is noted below:-

Manik Chandra

Paper	Subject	Day/Date	Hours
I	i) Precis writing ii) Letter writing iii) Use of idioms and Phrases. iv) Essay.	Sunday/8.3.81	10.00 to 12.30 -2½ Hrs.
II	i) Simple Arithmetics and General Knowledge.	Sunday/ 8.3.81	1.30 P.M. to 4.00 = 2½ Hrs.

Para 4- You should bring this permit and your pen and pencil while appearing at the said examination.

Answer books will be supplied to you in the examination hall. On no account you should write your name anywhere in the answer book.

Para 5- No T.A. and D.A. will be admissible to your.

Para 6- You should also note that the Hall Permit lost by you for what so ever reason will not be renewed and no candidate will be allowed to appear in the examination unless he presents his permits to the Supervising Officer of the examination.

Para 7- Documents mentioned at Sl. is/are wanting. You must bring the attested copies of the certificates at 9.00 a.m. sharp on 8.3.81 failure to bring the wanting document will disqualify you from appearing in the above noted examination.

(a) An attested copy of High School certificate or certificate showing your date of birth.

(b) One more copy of your same Photograph which has been submitted with the application.

Rank Chendu

Av | -3-

X6

(c) An attested copy of Scheduled Caste/Scheduled Tribe certificate in the prescribed proforma from the competent authority.

(d) Certificate regarding deaf or physically handicapped.

Signature of Candidates.

(R.P.Singh)
Asstt. Director Postal Services
For Postmaster-General, U.P.
Lucknow-226001.

True-copy.



Manik Chand

A4/4
X
In the Hon'ble High Court of Judicature at Allahabad,
(Lucknow Bench), Lucknow.

Writ Pet. No. of 1981.

Manik Chandra and others.

-----Petitioners

Vs.

Post Master General U.P. Circle,
Lucknow and others.

-----Opp-parties.

Annexure No. 2

BROCHURE
ON
RESERVATION FOR SCHEDULED CASTES AND
SCHEDULED TRIBES IN SERVICES.

CHAPTER '8

ESSENTIAL STEPS TO BE TAKEN FOR FILLING RESERVED
VACANCIES.

8.1 The following steps should be taken to bring the reserved vacancies filled by direct recruitment (other than in posts filled through UPSC or through advertisement as the primary source of recruitment the procedure in respect of which is given in Chapter 9) to the notice of members of S.C. and S.T. before they are dereserved:

i) Employment Exchange:

a) All vacancies should be notified to the local or the regional employment exchange in the form of requisition given in Appendix 10.

Manik Chandra b) A notice of at least 15 days should be given to the Employment Exchanges for sponsoring candidates.

c) The number of vacancies reserved for S.C. and S.T. out of the total vacancies notified should be clearly indicated in item 6(a) of the requisition to the

Employment Exchange. The following certificate should also be given below item 9 of the requisition:-

Dept. of Personnel & A.R. O.M. "Certified that the number of vacancies reserved for S.C./S.T. and ex-servicemen as mentioned in Col.6(a) No.36014/3/77-Est. (SCT) dt. above is in accordance with the reservation quota fixed by Govt. for these categories".

d) When a local Employment Exchange is unable to nominate any suitable candidate, it will refer the vacancy or vacancies to the Central Employment Exchange, Directorate General of Employment and Training, Shram Shakti Bhavan Rafi Marg, New Delhi-1.

ii) Advertisement in newspapers:-

a) If sufficient number of S.C./S.T. candidates are not available, through the Employment Exchange to fill the vacancies reserved for them, the vacancies if not already advertised by the Directorate General of Employment and Training should be advertised by the appointing authorities through the Directorate of Advertising & Visual Publicity. Vacancies in posts and services recruitment to which is made on all India basis (vide Para 21(i)) should be advertised in the newspapers approved by the Directorate of Advertising and Visual Publicity for this purpose.

Mank Chundawat
b) Vacancies in Group C or Group D (Class III or Class IV) posts recruitment to which normally attracts candidates from a locality or region, should be advertised in such newspapers as may be considered suitable for the purpose through the Directorate of Advertising and Visual Publicity.

c) Copies of advertisement should also be endorsed to the Regional or local Employment Exchange.

iii) Associations and Organisations of Scheduled Castes and Scheduled Tribes:

Simultaneously with the advertisement the vacancies should be brought to the notice of the S.C./S.T. organisations as the case may be, listed in Appendix 11. When doing so, it should be made clear to such organisations that their function is limited to advising the S.C./S.T. candidates about the recruitment proposed and that it will not be for them to recommend or press the name of any individuals. The candidates should apply to the appointing authority either direct or through the Employment Exchanges as the case may be.

iv) Announcement of reserved vacancies on Stations of All India Radio:

At the time when the vacancies are notified to the local employment exchange to suggest names for reserved vacancies and simultaneously with the advertisement, the reserved vacancies should also be notified by the concerned appointing authority/DGE & T to one or more Stations of the All India Radio listed in Appendix 17 for announcement through that Station(s). The announcement of reserved vacancies on Stations of All India Radio should contain an advice to prospective candidates to get their names registered with the Employment

Manik Chandra

Exchange of the area and to approach the Employment Exchange for further assistance.

v) Intimation of reserved vacancies to Directors of S.C./S.T. Welfare or Social Welfare in States/Union Territories:

After the Employment Exchange has expressed its inability to sponsor S.C./S.T. candidates against vacancies referred to it, the appointing authority should also intimate the reserved vacancies to the Director of S.C./S.T. Welfare or Director of Social Welfare in the State/Union Territory concerned.

8.2 The results of submission made by the Employment Exchange of S.C./S.T. candidates should be intimated to the Employment Exchange within a period of one month. If any of the vacancies reserved for S.C./S.T./Ex-servicemen is not filled by a candidate of the respective category sponsored by the Employment Exchange, specific reasons therefor should be communicated to the Exchange.

Mamik Chandra

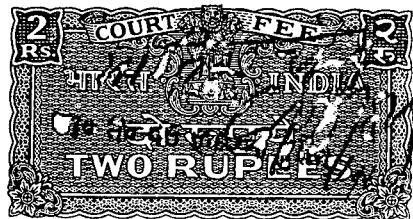
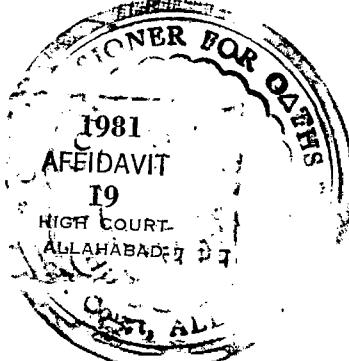
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Ay/S

In the Hon'ble High Court of Judicature at Allahabad,
(Lucknow Bench), Lucknow.

Writ Pet. No.

of 1981.



Manik Chandra and & others.

-----Petitioners

Versus

Post Master General U.P.
Circle, Lucknow & & others.

-----Opp-parties.

AFFIDAVIT
in support of writ petition.

I, Manik Chandra, aged about 28 years, s/o Late Shri G.L. Choudhary, r/o S/53/B, Sleeper Ground Railway Colony (Tinshed) Alambagh, Lucknow, do state on oath as below:

1. That the deponent is the petitioner no.1 and the pairokar. As such he is fully acquainted with the facts of the case.
2. That the contents of paras _____ to _____ are true to the personal knowledge of the deponent.
3. That the deponent has compared Annexures No.1 and with his respective originals. He further stated

Manik Chandra

that these two copies are true and faithful copies ~~of~~ ^X of said two originals.

Lucknow, dated,
6.3.81

Manik Chandra
Deponent.

I, the deponent abovenamed do hereby verify that the contents of paras 1, 2 and 3 of this affidavit are true to my own knowledge and no part of it is false and nothing material has been concealed so help me God.

Lucknow, dated,
6.3.81

Manik Chandra
Deponent.

I identify the deponent who has signed before me.

Sankal K. Banerji
Advocate.

Solemnly affirmed before me on 6.3.81
at 9.55 A.M. by Manik Chandra
the deponent who is identified by

Shri S. K. Banerji
Advocate High Court Allahabad.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read out and explained by me.

A. C. S. IVASTAVA
Oath Commissioner
High Court, Allahabad
Lucknow Branch

19/195/81
(C) 3/6

३०।। 15।।

In the Hon.able High Court of Judicature
 ब अदालत श्रीमान at Allahabad महोदय
Branch Lucknow

वादी(मुद्दे)
 प्रतिवादी (मुद्दालह)

का वकालतनामा



Manik Chandra

बनाम
 Post Master General U.P. Luck

2 CP. 5. 19
 6.38 वादी (मुद्दे)

प्रतिवादी (मुद्दालह)

नं० मुकदमा सन् १६ पेशी की ता० १६ ई०
 ऊपर लिखे मुकदमा में अपनी ओर से श्री Sankalp
M. Maneji एडवोकेट महोदय
 वकील

को अपना वकील नियुक्त करके प्रतिज्ञा [इकरार] करता हूँ और
 लिखे देता हूँ इस मुकदमा में वकील महोदय स्वयं अथवा अन्य
 वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य
 कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी
 जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल
 दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने
 हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें
 या कोई रुपया जमा करें या हमारी या विपक्षी [फरीकसानी] का
 दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युवत [दस्तखती]
 रसीद से लेवें या पंच नियुक्त करें - वकील महोदय द्वारा की
 गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी इसलिए
 यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर
 काम आवे।

Accepted
 Sankalp K. Maneji

1. Manik Chandra
 2. Rajeshwar Prasad
 3. Usha Kiran
 4. Surush Chanchal
 5. Brij Nath
 General Secretary

साक्षी (गवाह) साक्षी (गवाह) India Federation of Sc/St. Backwards
 and Minorities Employees Welfare Association
 Postal Audit & Accounts Branch Lucknow.

दिनांक महीना १६ ई०

सर्वोच्च न्यायालय
(नियम 12, नियम 1 व 7)

636

(A61)

दिवानी नियम

प्रोटोकॉल (कुफारीक) प्रार्थनापत्र सं० - सन् १९८१ रु ५

24/8/81

10.8.1981 सं० 1056 रु ५ रु ५

Manik Chandra & Ors. vs.

Pat Master General Certificate in

1. गुरुजी R/o Rajaji Puram

प्रतिलिपि के बाद

इसके ऊपर हिन्दी प्रार्थना व इस न्यायालय में उपरोक्त तुकड़ों के सम्बन्ध में

के लिये प्रार्थना पत्र दिया है जहाँ आपने अदेश दिया जाता है कि अप्रैल दिनांक 30 वाले 3 रु 1981 रु 5 गोपनीय उपरोक्त तुकड़े उपरोक्त वाले लिया जाय तथा आपने प्रार्थना पत्र को सुनवाई उपरोक्त वाद नियमानुसार विवरित विस्तृत तौर पर दिया भेजे ।

निर्दिष्ट हो कि यहाँ आप ऊपर लिखे दिनांक पर या उपरोक्त पहले संदेश अपना इकोटेक या ऐसे व्यक्ति द्वारा जो आपकी ओर से वाद करने के लिये कहाना बिधिकृत नहीं होता तो उस अपर्याप्त रूप को सुनवाई और निर्णय आपकी अनुदिक्षित हो जाए ।

संख्या/No.

61

मार्च

एक प्रतिलिपि इसी के साथ

उपरोक्त तुकड़ों का मूल्य ह०

of the amount in words

Rs. 3.00/-

प्राप्त किया

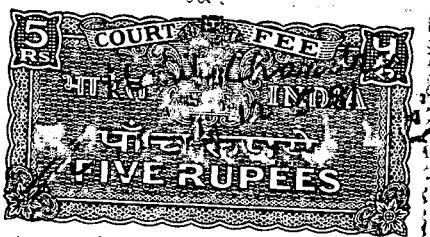
24/8/81

प्राप्त किया

A6/3/6

In the Hon'ble High Court of Judicature at Allahabad,
(Lucknow Bench), Lucknow.

C.M. Application No. of 1981.



Manik Chandra and
four others.

.. APPLICANTS

In re :

Writ Petition No. 1056 of 1981.

Manik Chandra and
four others.

.. Petitioners.

Versus

Post Master General,
U.P. Circle, Lucknow
and four others.

.. Opposite parties.

APPLICATION for extension of order
of interim relief dated 6-3-1981.

The applicants above-named, relying on the facts and circumstances narrated in the accompanying affidavit respectfully pray that -

- i) the order of interim relief dated 6-3-1981 extended earlier by order dated 6-4-1981, may kindly be extended during the pendency of the writ petition ; and

Santosh K. Banerji

ii) the results of the Examination held on 8-3-1981 at Lucknow for recruitment to 58 posts of Junior Accountants may be compiled but the results may not be announced or given effect to during the pendency of the writ petition.

Lucknow,
13 May, 1981.

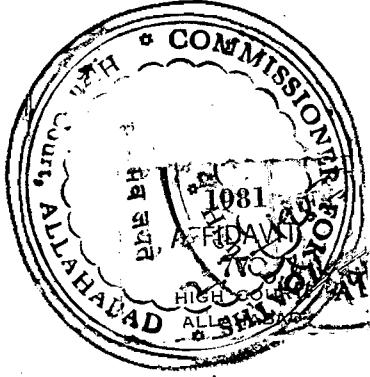
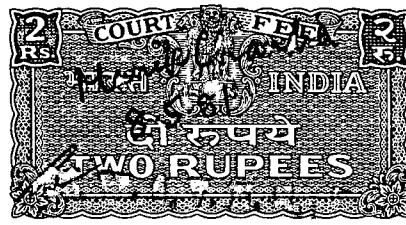
Santosh K. Banerji
(SANTOSH K. BANERJI)
COUNSEL FOR THE APPLICANTS.

In the Hon'ble High Court of Judicature at Allahabad,
(Lucknow Bench), Lucknow.

C.M. Application No.

of 1981.

b/1
A615



Manik Chandra and
four others.

.. APPLICANTS.

In re :

Writ Petition No. 1056 of 1981.

Manik Chandra and
four others.

.. Petitioners.

Versus

Post Master General,
U.P. Circle, Lucknow
and four others.

.. Opposite parties.

AFFIDAVIT

in support of application for extension of
order of interim relief dated 6-3-1981.

I, Manik Chandra, aged about 28 years, son of
Late Shri G. L. Choudhary, resident of S/53/13,
Sleeper Ground Railway Colony (Tinshed), Alambagh,
Lucknow do state on oath as below :-

1. That the deponent is the petitioner no. 1 and
the pairokar of petitioners no. 2 to 5 in the above-
noted writ petition. As such he is fully acquainted
with the facts of the case.

(46) 6 ✓

2. That the Hon'ble Court passed an order of interim relief on 6-3-1981. By said order the opposite parties were ordered to permit the petitioners no. 1 to 4 to appear in the examination then scheduled to be held on 8-3-1981. Petitioners No. 1 to 3 took the examination. Petitioner no. 4, however, did not appear.

3. That the application for interim relief, C.M. Application No. 1819 (W) of 1981, was to be listed for further orders on 31-3-1981. Also the opposite parties were directed to file counter affidavit by 20-3-1981.

4. That the order of interim relief was on 6-4-1981 extended till 27-4-1981 by which time the opposite parties were to file their counter-affidavit. But none has been filed so far.

5. That there was no due publicity of the aforesaid examination for recruitment 58 posts of Junior Accountants. That although the answer books are under examination, it will, nevertheless, be in the ends of justice that the results be not announced during the pendency of the writ petition.

6. That the accompanying application is ^{made} ~~bonafide~~ and ~~made~~ in the ends of Justice.

Lucknow,

8 May, 1981.

Mani Chand

DEPONENT.

AG 17 b/5

- 3 -

Verification.

I, the above-named deponent, do hereby verify that the contents of paras 1, 2, 3, 4, 5 and 6 and unbracketted portions of paras _____ of this affidavit are true to my own knowledge while the contents of paras _____ and bracketted portions of paras _____ are believed by me to be true on the basis of legal advice, that no part of it is false and nothing material has been concealed, so help me God.

Lucknow,

8 May, 1981.

Manik Chandra

DEONENT.

I identify the deponent who has signed before me.

Santosh K. Daney
Advocate.

Solemnly affirmed before me on 8.58/ at 4.30 a.m. p.m. by Sri Manik Chandra, the deponent, who is identified by Sri Santosh K. Daney. Advocate, High Court, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read over and explained to him.

A. C. Srivastava
A. C. SRIVASTAVA
Oath Commissioner
High Court, Allahabad
Lucknow Branch

N. 22/214/51
Date 15/5/81

AG/10 21/102

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.



APPLIED

b.51

21/102

C.M. Appln. No. 1098 (w) of 1981

Postmaster General, U.P.Circle,
Lucknow and others. -- Applicants.

Inre:

Writ petition No. 1056 of 1981

Manik Chandra and others. -- Petitioners.

Versus

Postmaster General, U.P.Circle,
Lucknow and others. --- Opp. Parties.

Application for condonation
of delay filing counter affidavit.

The applicants abovenamed beg to state as under:-

1. That counter affidavit to the writ petition could not be filed earlier as after preparation of the counter affidavit it was sent to the Union of India for vetting and this took some time.
2. That now the counter affidavit is ready and is being filed herewith.
3. That delay is bonafide and genuine and is liable to be condoned.

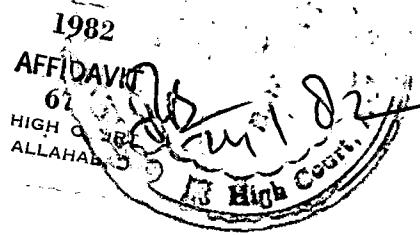
Wherefore, it is respectfully prayed that delay in filing the counter affidavit be condoned and the same be accepted and brought on the record.

Lucknow Dated
Dec. 21, 1981

Bijesh Kumar
Counsel for the applicants.

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow

A7/1



Writ Petition No. 1056 of 1981

Manik Chandra and others. - - Petitioners

Versus

Postmaster General, U.P. Circle, Lucknow,
and others. - - Opp. Parties.

Counter affidavit on behalf
of opposite parties 1 to 3.

I, M.N. Sinha, aged about 57 years, son of
Shri late Dr. J.P. Sinha, Asstt. ~~Post Master General~~ Director (Recruitment),
Office of the Postmaster General, U.P., Lucknow,
do hereby solemnly affirm and state as under:-

1. That the deponent is Asstt. ~~Post Master General~~ Director (Recruitment)
in the Office of the Post master General, U.P., Lucknow,
and as such he is well acquainted with the facts
deposed hereunder:-

2. That the contents of paragraph 1 of the writ
petition are not within the knowledge of the answering
opposite party hence not admitted. However, it is
stated that the petitioner no. 1 to 4 had annexed caste

M.N. Sinha

A7/2 7/3

2.

8/3

certificates along with their application forms (the deponent is advised to state that the petitioner no. 5 has no right to maintain the ^{present} writ petition).

3. That in reply to paragraph 2 of the writ petition it is stated that there were 64 vacancies of Junior Accountants in the Office of Director of Accounts (Postal) Lucknow. All these vacancies were reserved vacancies and were to be filled up as follows:

36 from Scheduled Caste Candidates,
22 from Scheduled Tribes and
6 from physically handicapped candidates.

4. That in reply to para 3 it is stated that the Staff Selection Commission, New Delhi, permitted the Director General, Post & Telegraphs, New Delhi to fill up 231 posts of Junior Accountants in various Circles, vide Director General Post & Telegraphs' letter no.

191-1/77 ^{PA} Admn I/479 dated 5.9.1980. A true copy of this letter is being filed herewith as Annexure A-1.

Annexure A-1 shows that 64 posts were to be filled up ~~at~~ at Lucknow, break up of which has already been stated in the earlier para. In view of the above facts it becomes clear on the face of it that the allegations made by the petitioners that the recruitment was ordered to be made locally for the reason that there is dearth of Scheduled Tribe/Scheduled caste candidates here is incorrect.

5. That the contents of paragraph 4 of the writ petition are not denied in general. However, it may be stated that vide annexure A-1 and the Posts &

Amrit Singh

3.

Telegraphs Director's letter No. 191-1/77/PA b

Admn. I/542 to 549 dated 6.10.1980 a true copy of which is being filed as Annexure A-2, it was directed that posts be filled up by selection through a competitive examination from out of the nominees of the employment Exchange which was done in this case. As per annexure A-2 the number of the candidates had to be to the extent of 5 times of the number of vacancies or more if felt necessary according to the local needs. So far as Scheduled Caste Candidates are concerned, there were 36 vacancies for which the employment exchange had forwarded 272 applications ~~which was~~ ^{much} more than the required proportion.

However, ~~so far as~~ Scheduled Tribe candidates are concerned there were only 3 applications.

It is not correct to state that all the organisations looking after the welfare of Scheduled Caste/Scheduled Tribe persons should be asked to sponsor candidates but only those organisations which are included in ~~an~~ endix 11 of the Brochure on reservation for scheduled Caste/Scheduled Tribe in services could be asked to sponsor candidates. In my It may be stated that the petitioner no.5 is not listed in Appendix 11.

6. That in reply to para 5, it is stated that the answering opposite parties had called for the candidates only from the Regional employment Exchange and the forms were sent to the Regional Employment Exchange Lucknow for sponsoring the candidates. It may also be mentioned that the application forms could

Re: Juhu

not be available except from the Regional Employment Exchange office Lucknow. They have not been sold or supplied through any other source. It is thus not understandable how the petitioners 1 to 4 allege that they had procured the forms from the Opposite party no. 1.

The Regional Employment Exchange forwarded a list of eligible Scheduled Caste/Tribes candidates vide its letter No. C/679/80 & C/680/80 dated 15.1.81. The list of sponsored candidates did not contain the names of the petitioners nor ~~they~~ had their applications been sponsored in the list received on 17.1.1981. A true copy of the letter issued from the office of the Regional Employment Exchange, Lucknow, forwarding the list of sponsored candidates is being filed herewith as Annexure A-3.

As a matter of fact a list of 46 unsponsored persons was also received ^{along} with a letter dated 27.1.81 a true copy of which along with the list is being filed as annexure A-4. From Annexure A-4 it is clear that the petitioners had given their applications to the Employment Exchange in an unauthorised manner as the application forms were not issued to them by the Employment Exchange. It may again be ~~re~~ stated here that the forms were not issued by opposite party no. 1 directly.

7. That in reply to para 6 it is stated that the petitioners nos. 1 ^{and} 4 did not apply through proper channel nor did they submit their applications to the Post Master General, U.P. They could only be considered if they had obtained the application forms from the



A7/5

5.

the employment Exchange and had been duly sponsored by the Employment Exchange.

8. That para 7 of the writ petition is denied as incorrect. As a matter of fact 560 forms were sent to the Regional Employment Exchange office, Lucknow, 300 of which for S.C. candidates, 200 for S.Tribe candidates and 60 for physically handicapped candidates.

9. That in reply to para 8 of the writ petition, it is stated that 272 applications were forwarded by the Employment Exchange against 36 vacancies reserved for Scheduled Caste candidates. As stated earlier the number of the applicants had to be 5 times of the vacancies which comes 180. As far other 46 persons are concerned whose list had been subsequently sent by the Employment Exchange it is stated that they had left their applications at the Employment Exchange in an unauthorised manner. They had not obtained the forms from the Employment Exchange and there was no other authorised source for obtaining the application forms. Petitioners no. 1 and 4 have not applied through proper channel, being already in service. And again they registered themselves in the Employment Exchange in spite of being in service.

10. That in reply to para 9 it is stated that the office of Director of Accounts (Postal) is situated in Lucknow. Hence a request was made to Regional Employment Exchange Office, Lucknow, to sponsor candidates. Even according to Brochure, Annexure 2, the

6.

the vacancies should be notified to the local or Regional Employment Exchange. In the present case the vacancies have been notified to the Regional Employment Exchange. (It is denied that petitioner no.5 is competent to file the petition on behalf of Scheduled Caste candidates of other places in U.P.) The answering opposite parties even deny the existence of petitioner no.5 in absence of any legal proof thereof, and its constitution etc. on the record.

11. That in reply to para 10 only this much is admitted that only 3 S.T. candidates were sponsored as again 22 vacancies although the vacancies were notified to the Regional Employment Exchange as required. (It is denied that the petitioner no.5 is competent to file writ petition on behalf of Members of S.T.) It is denied that members of Scheduled Tribes have been excluded from consideration. The petition has not been filed by any member of the Scheduled Tribes.

12. That in reply to para 11 of the writ petition it is stated that the letters were despatched to the candidates very much in time.

13. That para 12 of the writ petition is denied as incorrect. No such grievances as presumed by the petitioners have been made by any candidates. The apprehensions of the petitioner are vague and without any basis.

14. That in reply to para 13 it is stated that

7.

the petitioner no. 1 to 4 were not called to appear in the test, as they had not applied in an authorised manner as has already been indicated in the earlier paragraphs of this counter affidavit. They had not obtained the application forms from the Employment Exchange and there was no other source authorised to distribute the same. Petitioners No.1 and 4 did not submit the forms through proper channel although they are already in the employment of Government and they still continued to register themselves in the Employment Exchange.

15. That in reply to para 14 it is stated that under Annexures A-1 and A-2 the vacancies were required to be notified to the employment Exchange which has been done in this case by notifying the vacancies to the Regional Employment Exchange which is a Regional Office not confined only to Lucknow. It covers other districts of the Region as well. It is not denied that chapter -8 of the Brouchure on reservation of Scheduled Caste/Scheduled Tribe contains provisions for publicity but violation of any such provision is denied. (It is also denied that petitioner no.5 can legally file the writ petition on behalf of Scheduled Caste/Scheduled Tribe in general.)

16. That in reply to paragraph 15, it is stated that interim orders have already been passed by this Hon'ble Court directing the opposite parties to keep three posts reserved for petitioners no. 1 to 3 who have already been permitted to take the test and in respect of the rest the results have been declared and appointments made thereafter.

17. That in reply to para 16, it is stated that the petitioners cannot have any grievance by order dated 2.3.1981.

7/9
8/9

18. (That the deponent is advised to state that the writ petition is devoid of any merit and is liable to be dismissed.) The vacancies were duly notified to the Regional Employment Exchange which covers the whole region and not Lucknow alone. So far as the scheduled caste candidates are concerned, 272 candidates were sponsored as against the five times the number of vacancies which comes to only 180. So far as scheduled tribes are concerned, the Employment Exchange had forwarded the names of only 3 candidates out of 12 who had turned upto the Employment Exchange which is evident from the letter sent by Employment Exchange. A true copy of the said letter is being filed herewith as Annexure A-5 to this counter affidavit. It may further be stated that the Scheduled Caste/ Scheduled Tribes vacancies have not lapsed and they are to be carried forward and they are available to the Scheduled Caste/Scheduled Tribes candidates. It is not understandable how the setting aside of the present recruitment will serve the purpose of petitioner no.5, or advance its cause and objects.



19. That ground no.I is denied as incorrect. The vacancies had been notified to the Regional Employment Officer, Lucknow, which was in accordance with the Brochure on reservation for S.C./S.T. in service.

That ground no.II is also not tenable. The vacancies were notified to the Regional Employment Exchange, Lucknow and so far as Schedule Caste candidates are concerned more than the required number of candidates were called to take the test for recruitment.

That ground no. III is denied as incorrect.

The list of 46 S.C. candidates was in respect of those persons who were not sponsored by the employment exchange and who had obtained the application forms from some unauthorised sources.

The list of candidates furnished by the Employment exchange on 16.1.1981 was the one duly forwarded.

That ground no. IV is denied as incorrect.

Petitioners nos. 1 to 4 were in the list furnished by the employment exchange on 27.1.1981 which ~~consisted~~ consisted of persons who had not applied on the forms issued by the employment exchange.

That ground No.V is denied as incorrect as the vacancies were notified to the Regional Employment Exchange.

20. That in the circumstances, it is prayed that the writ petition which is without any merit, be dismissed with costs.

Lucknow Dated

24th 1982.

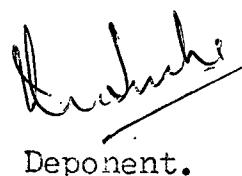
Deponent.

Lekhno

I, the abovenamed deponent, do hereby verify that the contents of paragraph 11 of this counter affidavit are true to my own knowledge, those of paras 3, 4, 5, 6 except 1/2/3/4/5/6/7/8/9, 12, 13, 14, 16, 17 and except bracketed portions of paras 2, 10, 11, 15, and 18

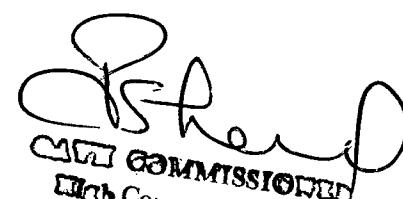
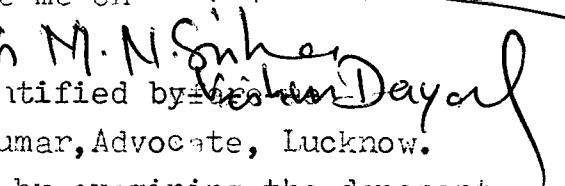
are true to my information based on record and
 contents of paras 11, 20 and bracketed portions of paras 2, 10, 11 + 15
 are believed by me to be true on legal advice.
 No part of it is false and nothing material has been
 concealed, so help me God.

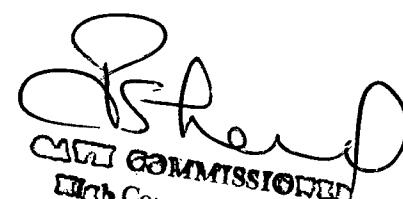
Lucknow Dated
 JAN. 24th 1982.


 Deponent.

I identify the deponent who
 has signed before me.


 Vishnu Dayal
 Clerk of Sri Brijesh Kumar.

Solemnly affirmed before me on 24.1.1982
 at 8.0 a.m/p.m. by 
 the deponent who is identified by 
 Clerk of Sri Brijesh Kumar, Advocate, Lucknow.
 I have satisfied myself by examining the deponent
 that he understands the contents of the affidavit
 which has been read out and explained by me.


 COMMISSIONED
 High Court, Allahabad
 Lucknow Bench.
 No. 24778

A7/11

1/2

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

A
1/2

Writ Petition No. 1056 of 1981

Menik Chand --- --- Petitioner.

Versus

Post Master General, U.P. & Ors. Opp. Parties.

Annexure No. A-1

Registered

No. 191-1/77-PA/Admn.I/479

GOVERNMENT OF INDIA
(Bharat Sarkar)
MINISTRY OF COMMUNICATIONS
(P&T BOARD)

NEW DELHI, the 5th Sept. 1980.

The Director/Dy. Director
of Accounts (Postal)
Bangalore/Hyderabad/Madras/Trivandrum/
Bhopal/Lucknow/Patna/Chuttak.

Sub: Direct recruitment in the cadre of Junior
Accountants.

24/10/80
Sir,
I am directed to state that the Staff Selection
Commission, New Delhi, have permitted us to fill up
231 posts of Junior Accountants as per office wise and
category wise details given in the Annexure, through
permissible channels. It has been decided to fill up
these posts urgently from amongst nominees of the Employment
Exchange, through a competitive Examination.
Regarding the papers/subjects of the said examination,
further instructions will follow. Meanwhile, action may
be taken for calling for nominations from the employment
Exchange.

The receipt of this letter may kindly be acknowledged

Encl: One.

Yours faithfully,

Sd. P.V. Chinchanikar
Assistant Director General(A)
Telephone No. 345383

R. Chinchanikar

A7/12

2.

7/17

No. 191-1/77-PA/Admn. I/480 Dated 5.9.80.

X/3

Encl: One.

Copy along with annexure forwarded for information to:-

1. The Post Master General, Karnataka, Bangalore,
2. The Post Master General, Andhra, Hyderabad,
3. The Post Master General, Tamil Nadu, Madras,
4. The Post Master General, Kerala, Trivandrum,
5. The Post Master General, Madhya Pradesh, Bhopal,
6. The Post Master General, Uttar Pradesh, Lucknow,
7. The Post Master General, Bihar Circle, Patna,
8. The Post master General, Orissa, Cuttack.

Sd/- P.V.Chinchanikar

Assistant Director General (A)

ANNEXURE

<u>PLACE.</u>	<u>UNFILLED VACANCIES.</u>					
	<u>UR</u>	<u>SC</u>	<u>ST</u>	<u>ES</u>	<u>PH</u>	<u>Total</u>
Bangalore	7	10	10			27
Hyderabad	23	7	4	5	1	40
Madras	7	15	6	-	-	21
Trivandrum	-	3	2	-	-	5
Bhopal	-	9	18	-	2	29
Lucknow	-	36	22	-	6	64
Patna.	-	11	9	-	1	21
Cuttack	-	10	14	-	-	24
Total.	30	101	85	5	10	231

UR : Unreserved
 SC : Scheduled Caste
 ST : Scheduled Tribe
 ES : Ex.servicemen
 PH : Physically handicapped.

Mr. J. J. J. J.

A7/13
7/11
K/11

In the Honourable High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. 1056 of 1981

Manik Chand.

Vrs. Postmaster General, U.P.
& others.

ANNEXURE NO. A-2

CONFIDENTIAL.

No. 191-1/77/Admn I/ to 549

Bharat Sarkar, Sanchar Mantralaya
Dak Tar Board, IIInd Floor,
Sardar Patel Bhavan, New Delhi-11051

Dated 6th October 1980.

1. The P.M.G., Karnataka, Bangalore,
2. The P.M.G., Andhra Hyderabad,
3. The P.M.G., Tamilnadu, Madras,
4. The P.M.G., Kerala, Trivandrum,
5. The P.M.G., M.P.Circle, Bhopal,
6. The P.M.G., Uttar Pradesh, Lucknow,
7. The P.M.G., Bihar Circle, Patna,
8. The P.M.G., Orissa, Cuttack.

Subject: Direct recruitment in the cadre of
Junior Accountants in Postal Accounts Offices

Sir,

In continuation of this office letter No. 191-1/77-PA/
Admn. 1/479 dated 5th September, 1980, addressed to the
Directors/Dy. Directors (Postal Accounts) and copy endorsed
to your office, I am directed to state that the Recruitment
Test for direct recruitment of Junior Accountants in the postal
Accounts office in your Circle should be conducted under
your direction on the following lines:

2. That recruitment test should contain two papers as
indicated below :-



2.

a) General English 2½ hours

The above paper should be of 100 marks and should cover the following topics:

(i) Precis writing.	---	35 marks
(ii) Letter writing	---	15 "
(iii) Use of idioms and phrases.	---	20 "
(iv) Essey	---	30 %
Total.		<u>100 marks.</u>

b) Simple Arithmetic and General Knowledge 2 ½ hours.

The above paper should also be of 100 marks and should contain the following topics:

(i) Simple Arithmetic. 80 marks

There should be in all 7 questions out of which 1 questions only should be answered and each question should carry 20 marks.

(ii) General Knowledge. 20 marks

Total 100

c) The minimum pass marks for General Category candidates should be 40 % in each paper and that for SC/ST should be 33 %. Even with the relaxed standard, if sufficient number of candidates belonging to SC/ST do not become available, such cases where the number of marks obtained in each paper are not less than 25% should be intimated to the Directorate with full particulars for further consideration.

d) As regards the number of candidates who should be allowed to appear at the test, the Employment Exchange may be requested to sponsor candidates to the extent of 5 times the number of vacancies (or more if felt necessary according to the local needs).

e) The responsibility for conducting the Test, nomination of officers for setting question papers, valuation of answer books etc. would rest with the Head of the Circle. At the time of tabulation of result you may appoint a coordination sub committee of Directors/Dy. Directors of accounts and one Senior officer from Circle office to ensure fair play and accuracy in the drawing up of the panel and thus obviating any scope for future complaints.



हृन दि आनेकुल हृकीट अफ जुडीकैवर रेट हृल रावाव,

लखनऊ बैच, लखनऊ।

५६

रिट पेटी० क० १०५६। सन ८४

मालिकचन्द्र

पेटीशनर

वनम

बूनियन आफ हृदिया

आदि - - - - अपौ०पा० रटीज

अनेकूर न० ८४

उत्तर प्रदेश शासन।

प्रशिक्षण रा० लू० स्कायूजन निदेश लम्ब

अमविमाग।

दौत्रीय स्कायूजन कार्यालय, लखनऊ।

दिनांक १२ अगस्त, १९८१

पत्रीक,

स्कायू,

पीस्टम स्टर्जनरल,

उत्तरप्रदेश शरकिल,

लखनऊ।

विषय- श्रीमानिष चन्द्र छारा० पीस्टमास्टर जनरल तथा कन्य के
विरुद्ध वाद।

महीदय,

कृपया अपनीपत्रीक भरती। आर ०८५। ही०पी०सि। ६ दिनांक

१०-१-८१ का अवलोकन करू०। प्रक्रित सन्दर्भ में निम्नलिखित प्रेरावा०
उत्तरप्रस्तुत है।:-

१। बूनियर लॉट्टर्नेट पद हैतु अम्यर्थियों के संप्रेषिरा० के लिए
कम्पशु

Shankh

इस विभाग व्यारा निर्धारित प्रक्रिया अपनाहुँ गयी थी ।

अर्थात् नियोजन व्यारा निर्धारित योग्यता के अनुसार मापदण्ड बनाकर अन्यार्थियों की हाल व्यारा पत्र फैलाए । हाल प्रमारणा पत्र पाप्त कर । वुलाधा यथा था और उनमें से निर्धारित तिथि की बाधे अन्यार्थियों की आवेदन पत्र का प्रारूप वितरित कर तथा प्राप्त कर उनका ही सम्पूर्णरा किया गया था ।

१२। कुल १२ वुलाधे गये अनुसूचित जाति जनजाति के अन्यार्थियों की से कुल ३३ अन्यथी आदेष्टे जिनकी आवेदन पत्र निर्धारित प्रारूप पर वितरित कर तथा प्राप्त कर सम्पूर्णित कीये गये थे ।

१३। कुल ४८ वुलाधे गये अपौं कर्म के अन्यार्थियों में से कुल ३६ अन्यथी निश्चित तिथि पर आये थे । जिन की आवेदन पत्र निर्धारित प्रारूप पर वितरित कर तथा प्राप्त कर सम्पूर्णित किले गये थे ।

ज्ञाना विभाग
निर्धारित तिथि की वाद ३ अन्यार्थ हुए और उपस्थिति हुए थे जिनकी की निर्धारित प्रारूप उत्तराखण्ड देशर तथा प्राप्त कर वाद में भेजा गया था हेस प्रकार से कुल ३६ अपौं कर्म के अन्यार्थियों की प्रपत्र सम्पूर्णित विले गये थे ।

१४। पी० सम० जी० का यूचिय को इस कायलिय के पत्रीक से । ६७६। प० दिनांक २७-१-८१ के अन्तर्गत पत्र वाल्ह व्यारा सादे कार्म वापिस कीए गये थे । वापस किस गये कामों की सत्या का विवरण अभिलेख में उपलब्ध नहीं है ।

१५। कुल ४८ अन्यार्थियों की आवेदन पत्र जिन के लिए सादे प्रारूप नियोजित व्यारा सीधे अन्यार्थियों की वितरित किले गये थे

इस कायालिय में हाक, अन्य अतिरिक्त से प्राप्त हुए थे।

इस कायालिय की पत्रीक सी १०७७१। दिनांक २७-९-८१ बदारा
नियजिन की निस्तारण हुतु प्रेषित कर दिया गया था।

इन्हें इस कायालिय में रखने का कहिं अनित्य नहीं था।

१६। इस कायालिय के वाद की प्रति प्राप्त नहीं हुई। इसका उत्तर
देने का प्रश्न नहीं उठा।

मनद्वीप,

१० अप्रैल।

कर्मचारी सेवायजिन अधिकारी।

लखनऊ।

सत्यप्रतिलिपि

१.८२

A7/18

7/9

3.

f) In the case of Postal Accounts Offices located at Stations other than the headquarters of the P.M.G., the proposed test should be held at the headquarters of the F.A.O.

The receipt of the above letter may kindly be acknowledged.

Yours faithfully,

Sd. R.C.Bhandari
(Director (PA))

No. 191-1/77-PA/Admn I/550 to 557 Dated 6.10.1980

Copy forwarded to the Director/Deputy Director of Accounts (Postal) Bangalore, Hyderabad, Madras, Trivendrum Bhopal, Lucknow, Patna, and Cuttack for information and necessary action.

Sd. P.V.Chinchanikar
Asstt Director General.



A7/19

हन दि आनंदवुल हार्डीट आफा जुहीनेर ऐट हलाहावाद,

लखनऊ वैन्च, लखनऊ।

रिट फैटी० न० १०५६ सन १९४१

मानिक चन्द - - - - - पेटीशनर

बनाम

दूनिधन आफा हन्ड्या

सनठ अर्द्दस - - - - - अपौ० पारटीज

अनीवर न० ४३

टेलीफोन - ५०६३८ पत्र स० स० १६७८।८०

स० १६८०।८०

दौत्रीय स्क्रायीजन कायांत्रय

गाँतम कुड मार्ग, लखनऊ।

दिनाक १५-१-४१

स्का मै,

पौस्टपास्टर जनरल,

यू० पी० संकिल,

लखनऊ।

विषय- जूनिधर स्काइन्टेन्ट की रिकितयाँ

सन्दर्भ - क्रामकां पत्र संख्या रिक्टा आर-८५।ज० स० वौ० ।६

दिनाक ८८-११-४० स्वै अर्द्ध शा स्क्रीय पत्र संख्या

आर-८५।६ दिनाक १८-१२-४०

महीदय,

आपकी उपरोक्त रिकितयाँ हुए हस कायांत्रय ब्वार।

सभी वार्षिक वग्डी की मिलाकर ११२५ अप्यथीर्द वुलाये गये थे उन मैं

से उपस्थित हुए हच्छुक अप्यथियाँ का आवैदन पत्र विरित किल

गये थे। जिन मैं से अनुसूचित जाति के २७२ अप्यथियाँ ने स्वै

क्रमशः

A7/20 7/21

२

स्व अनुसूचित जन जाति के ३ अध्यर्थियों में अपने आवैदन पत्र भरकर
इस कार्यालय में अपनी तक वापस जमा किया है, जो मूलरूप में
सलग्न प्रपत्रों सहित आपकी उक्त रिक्तियाँ हेतु भेजे जा रहा
है। अपने वर्ग के अध्यार्थियों के आवैदन पत्र अलग से भेजे जा रहे हैं।

३।

शेषा वच्चुहु आवैदन पत्र जै अध्यार्थियों की नहीं वितरित
किए गये आपको अलग से वापस किल जा रहे हैं।

सलग्न - २७२ अनुसूचित जाति के अध्यर्थियों की मूली
स्व आवैदन पत्र ३ अनुसूचित जन जातियों
अध्यर्थियों की मूली स्व आवैदन पत्र।

मवदीय।

६० अपड्नीय।

१५५ कै० शा० ह।

सहाय सेवाधोजन अधिकारी
कृत सेवाधोजन अधिकारी,
लखनऊ।

सत्यप्रतिलिपि



A7/21

7/22

हन दि आनंदेवुल हाइकॉर्ट आफा जुहीमेचर ऐट इला हावाद,
लखनऊ वन्च, लखनऊ।

रिट पेटी०न०१०५६ - आफा १६८९

मानिक चन्द्र - - पेटीश्वर

वनाम

यूनियन आफा हृदिया आदि - - अपौ० पार्टीज

अनेकवर न०८ - ४

प्रतिलिपि

टेलीफौन ५०६३८ पत्र स० - सी०१०७०१।८१।१२८८
कै-त्रीय स्कायोजन कार्यालय,
गोतम बुद्ध मार्ग, लखनऊ।

स्का मै,

दिनांक २७-१-८९

पोस्टमास्टर जनरल,

यू.पी.० सुफिल,
लखनऊ।

विषय- यूनियर स्काउन्टेन्ट की रिक्तिया।

महीदय,

कुमुक अध्याधिकारी ने उक्त पद हेतु निर्धारित प्रारूप पर आवेदन
पत्र आफके कार्यालय से सीधे प्राप्त कर स्वं भर के हस कर्मालय मे जमा
किए है।

अतः इसे सभी आवेदन पत्र आप के सूची सहित नियमानुसार
निपत्तारण हेतु सर्वान्वयन प्रेषित है।

सलग्न - ४६ अध्याधिकारी की सूची।

भवदीय।

हस्तक्षर - कौ०१० शाह।

कैते स्कायोजन अधिकारी। लखनऊ।

निम्नलिखित अन्याधिकारी के नाम वपिता का जन्मतिथि वैग्रहिता X/53
इस कार्यालय की भेजे हैं:-

कु० स० रजिस्ट्रेशन न० सी० श्री० नाम वपिता का जन्मतिथि वैग्रहिता
नमम्

१ २ । ३ । ४ । ५ । ६ । ७

१-सी।२२०३७।८०	५०१-८०	श्रीरामेश आत्मज श्री ८-८-५०	वी०८० रसा सी
२-सी।२८६७०।८०	-----	श्रीश्वरन सरोज ४-१०-५६ वी०८० रसा सी	आत्मज श्रीमण्गुरुम्
३-सी।७८७।८१	---	श्री रामधनी आत्मज १७-१-५७	वी०८० रसा सी
		श्रीवशंराज	
४- सुष्ठुप्ति।४५८।८०	---	श्रीमु०लाल कुमारी १४-६-५८ वी०८० रसा सी	पुत्री श्रीवालुला ल
५-सी।२०५५०।८०	---	श्रीसूरज नरायण पुत्र २-१२-५६	व्यम०९० रसा सी
		श्री मैवालाल	
६-सी।२०७४५।८०	---	श्री सुरेश चन्द्रपुत्र	२-१-५८ व्यम०९० रसा सी
		लालता प्रसाद	
७-सी।२०४३५।८०	---	श्रीरमेश वालु पुत्र	१-१-५७ वी०९० रसा सी
		श्रीवद्वीप्रसाद	
८-सी।२०६४०।८०	---	श्री महेन्द्रप्रसाद पुत्र	२०-७-५६ वी०९० रसा सी
		रामनाथ राम	
९-ठसू।४३६८।८०	---	श्रीमती सुनपत्नी	१५-६-५६ वी०९० रसा सी
		मानिक चन्द्र	
१०-सी।४८१।८१	---	श्रीरामस्वरूप पुत्र	२७-७-५६ व्यम०९० रसा सी
		श्री कल्लू।	
११-सी।२१५७०।८०	---	श्री सेतेन्द्रकुमार पुत्र	४-११-५८ व्यम०९० रसा सी
		श्रोदेवतीनन्दन	
		कनीजिया।	
१२-सी।२१५७०।८०	---	श्रीमनिक चन्द्र पुत्र	१-८-५२ वी०९० रसा सी
		श्रोजी०स्तु चीधरी।	
१३-सी।२०६०।८०	---	श्री रामपुत्र श्री	१७-७-५६ वी०९० रसा सी
		रामनाथ राम।	

१ २ ३ ४ ५ ६ ७

१४-ठू. ५१११।८० --- कुलाणाकिरन पुत्री २०-८-५४ वी०८० रुसा सी
मुनीलाल

१५-सो। १६८१।८० --- श्रीराजेश्वर वसाद २१-८-५४ रु०५० का० , ,
पुत्र श्रीधरमरन

१६-सो। १६६३।८० --- श्रीगीपाल स्वरूप २२-१०-५६ वी००८० , ,
पुत्र श्री प्यरै लाल
जी।

१७-सो। ७१६६।८० --- श्रीमिठाधीलाल २५-७-५६ वी०८० , ,
पुत्र श्री फूलचन्द

१८-सी। १००।८० --- श्रीशिव प्रकाश १०-७-५३ , , अपौ
श्रीवास्तवा पुत्र
श्री पदमसीहन
क्षेत्रिक्षेत्राश्रीवास्तवा

१९- सी। १०८।७७
१६- सी। १६६६।८० --- श्री कृष्णा कुमार १५-८-५४ , , ,
दीक्षित पुत्र श्री
रामानुज दीक्षित

२०-सी। १६४००।८० - --- श्री रम किंस पुत्र २८-८-५४ , , रुसा सी
रामजदेव राम

२१-सो। ४८।८० --- श्रीगिरधारीलाल २१-८-५६ , , ,
पुत्र श्री लैमन

२२- सो। २०७७६।८० -- श्रीश्रीध्यामसाद १८-७-५८ रु०५० , ,
पुत्र श्री शिवलाल

२३-सो। २८७२५।८० - - श्री विवासागर पुत्र २०-८-५६ वी०८० , ,
माज नाथ

२४-सो। २२०७३।८० --- श्री रामैवरप्रसाद ८-८-५७ वी०५० का० , ,
विधान पुत्र श्री विवा
राम।

२५-१६६१०।८०----- श्री रामशुर धिमन ५-८-५६ , , ,
पुत्र श्री रामनाथ

१	२	३	४	५	६	७
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२६ - सी १६१४६।८० --- श्री शिव प्रसाद पुत्र ५-७-५५ रुप०८० रुप० सी
श्री पद्मराम

२७-सी २१७६४।८० ---- श्री गैषाल कृष्णा २६-५-५७ वी०८० , ,
पुत्र श्री सहनीराम

२८-सी २०११७।८० ---- श्री दीपचन्द्रराम १०-१-५६ , , ,
पुत्र श्री मुलराम

२९-सी १८१२८।८० --- श्री रामगीपाल १६-११-५५ वी०८० सी , ,
पुत्र श्री छीटा

३०-सी ११४५।८१ -- श्री छीटलाल पुत्र १५-७-५४ वी०८० , ,
श्री शिवा

३१-सी २०५५८ ---- श्री भिलोलाल ३१-१०-५८ , , ,
पुत्र श्री जियलाल

३२-सी १८७८।८० --- श्री हड्डलाल पुत्र ३०-६-५७ , , ,
श्री तुलाराम

३३-सी २११७२।८० ---- श्री जगदीश प्रसाद ११-७-५६ वी काम , ,
पुत्र श्री ध्यारेलाल

३४-सी १०४२६।८० --- श्री रेनू कुमार अमि० १५-७-५७ वी०८० , ,
पुत्र श्री हयद्युध्याप्रसाद

०५-सी १८४२४।८० --- श्री राजेन्द्रप्रसाद राव २५-१-५६ रुप०८० रुप० सी
पुत्र श्री वलराज

३६-सी १६६६।७१ ---- श्री साह्यलाल पुत्र २५-७-५४ , , ,
श्री मगवान दास

३७-सी १८७२।८१ --- श्री नन्द गीपाल २८-५-५३ रुप०८० , ,
पुत्र श्री शिवनाथ

३८-सी १२५७।८१ --- श्री अद्यापवरराम २०-४-५१ वी०८० स्मृति सी
पुत्र श्री शिवधनीराम

३९-सी १४३८।८० --- श्री रामचन्द्रराम ८-१-५६ वी०८० , ,
पुत्र श्री रघुनन्दनराम

17/25 1/26

१२	१३	१४	१५	१६	१७
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४०-सी। २०२४।८० --- श्री प्रेम नरायन मास्कर ५-४-५६ वी०८० अनु०जा ति
पुत्र श्री पुनू।

४१-सी। २०२०।८० --- कीविजय शंकर राम १-८-५८ वी०८० सी , ,
पुत्र श्री रामचन्द्रराम

४२-सी। १९७४।७८ --- श्रीरामदास पुत्र १-१०-५३ वी०८० , ,
पुत्र श्री दुलारै

४३-सी। १८८६।८० --- श्री रामप्रकाश कृवती १-१-५६ व,, ,
पुत्र श्री शिवरतनलाल

४४-सी। २०८७।८० -- श्री जीतेन्द्र कुमारपुत्र ७-८-५८ वी काम , ,
श्री सुन्दरलाल

४५-सी। १८२७।८० -- श्रीराजेन्द्र प्रसाद ३१-५-५६ वी०८० , ,
पुत्र श्री रामविमूतिराम

४६-सी। १९४४।८० --- श्री रामहितकुमारपुत्र २५-१०-५८ वीकाम , ,
श्री गुरु, प्रसाद

४० अपठनीय।

। कै०५० शा०

कृतै सेवायीजन अधिकारी।

लखनऊ।

स्वयंप्रतिलिपि
Rishabh

C3
8/

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W.P.

No. 1056 of 1978/

vs.

Date	Note of progress of proceedings and routine orders	Date to which case is adjourned
1	2	3
6-3-81	Hon. K.S. Varma J. Hon. S.C. Mather J. Admit. donee order. Sd. K.S.V. Sd. S.C.M. 6-3-81	
26	Comm 1819 (2) 81 for Registry Stamp.	
	Hon. K.S. Varma J. Hon. S.C. Mather J. If the petitioner 1 to 4 fulfill.	
	list this application for further orders on 31-3-81. A certified copy of this orders.	
	Possible.	
	Sd. K.S. Varma Sd. S.C. Mather 6-3-81	
	31-3-81 for Adm. Reg. No. 1819 (2) 81 (2nd)	

Sh
Boyle
31-3-

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

No. 1056

of 1981

vs.

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
15-5-81	15-5-81 fixed in Cm. No. 1819 (W) 81 for orig. to stand 3 Co 2/5/81	
22.5.81	fixed in Cm. No 1819 (W) 81 for orders. Hon. S.C.M.J.	
	Learned counsel for the petitioner states that only the petitioners no. 1 to 3 appeared at the examination. The opp. parties shall reserve three seats in respect of these candidates and they may declare the result of the remaining seats and make appointments.	
		22.5.81
		30/6/81

ORDER SHEET
IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

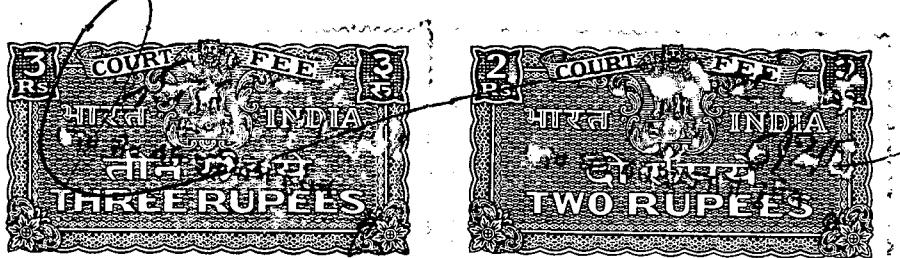
—No.

-of 198

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
2.11.82	<p><u>Alde. Registers</u></p> <p>seen service report dated <u>21.10.82</u> Ops. 1 to 3 are represented through their counsel and Ops. 4 served through the chief standing counsel. Service deemed sufficient on Ops. 5 under Ch. VII R. 12 of the Rules of court</p> <p>Office to proceed.</p> <p><i>M 23.11.82</i></p>	2.11.82

In the Hon'ble High Court of Judicature at Allahabad,
(Lucknow Bench), Lucknow.

32
C.M. Application No. 1819 of 1981.



Manik Chandra and 4 others.

-----Applicants

In re:

Writ Petition No. of 1981.

Manik Chandra and 4 others.

-----Petitioners

Versus

Post Master General, U.P. Circle
Lucknow-226001 & 4 others.

-----Opp-parties.

APPLICATION for Interim relief.

The applicants above named relying on the facts and circumstances stated in the writ petition which is duly supported by an affidavit respectfully prays that-

i) the holding of

ii) the written examination scheduled to be held on 8th March, 1981 at Nari Shiksha Niketan Degree College, Lucknow, for recruitment of Junior Accountants in the Office of Director of Account (Postal), U.P. Circle, Lucknow be stayed and/or not held till the disposal of writ petition above named.

Santosh K. Banerji

Lucknow, dated,
6.3.81

(SANTOSH K. BANERJI)
COUNSEL FOR THE APPLICANTS.

OLC

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

T.A. NO.806 of 1987 (T)

(W.P. NO.1056 of 1981)

Manik Chandra & Others A pplicant.

Versus

Union of India & Others Respondents.

23.4.1990

Hon'ble Mr. D.K. Agrawal, J.M.

Hon'ble Mr. K. Obayya, A.M.

The applicant does not appear; despite notice.

It appears that the applicant has lost interest in pursuing the matter. Therefore, the Writ Petition is dismissed for want of prosecution without any order as to costs.

checked
Sd/-

Sd/-

SDM
A.M.

J.M.

// True Copy //

D.K. Agrawal
Deputy Registrar
Central Administrative Tribunal
Lucknow Bench,
Lucknow

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

**** 25/10/89 Gandhi Bhawan, Opp. Residency
No. CAT/LKO/Jud/CB/ 25/10/89 Lucknow

Dated the : 14/11/89

T.A.No. of 056 157 (T)

Manik Chandra

APPLICANT'S

Versus

Union of India

RESPONDENT'S

①

To

Manik Chandra. S/o Late : G.L. Choudhary.
-40 S/15 31B. Sheetri (Original Rly.)
colony. (Tansen) Alambagh Lucknow

Whereas the marginally noted cases has been transferred by
High Court Lucknow Under the provision of the Administrative
Tribunal Act 13 of 1985 and registered in this Tribunal as above.

Writ Petition No. 1056/81
of 198

of the Court of H.C. Lucknow

arising out of

of Order dated 17/10/89

passed by 17/10/89

The Tribunal has fixed date of

17/11/89 1989. The hearing

order of the matter.

If no appearance is made
on your behalf by your some
one duly authorised to Act
and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this

day of

1989.

dinesh

DEPUTY REGISTRAR

2) KM. Usha Kerman d/o Munirah 20/10/85,
c/o d/o. Mirufard. Banj. Allahabad.
3) Rajeshwar Prasad. S/o Late Gurbir Singh
24/8/83 Chitragupta Nagar. Alambagh Lucknow

4) Surendra Chandra. S/o Radha Prasad
11 P. Sehdev d/o Late Finance S/o Radha
Prasad. 11 P. - J/2 Section Officer
Lko

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
23-A Flora Hill Road, Allahabad-211 001

Regd.

1/60

TA 806 of 1987

No.CAT/Alle/Jud/ 403/6 Dated the : _____

Manik Chandra Das

APPLICANT'S

VERSUS
PMG, U.P. & Sons

RESPONDENT'S

① Shri Santosh Kumar Banerji, Advocate, Lucknow High Court, Lucknow

To

② Chief Standing Counsel (C.G), Lucknow High Court, Lucknow

Whereas the marginally noted cases has been transferred by Lucknow High Court Under Section the provision of the Administrative Tribunal Act XIII of 1995 and registered in this Tribunal as above.

Writ Petition No. 1056
of 1981.

of the Court of Lucknow High Court arising out of order dated _____

passed by _____ in _____

The Tribunal has fixed date

of 20-11-89

1989, for the

hearing of the matter at Gandhi Bhawan Lucknow (Opp. Shaheed Smarak)

If no appearance is made

on your behalf by your some one duly authorised to Act and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this
day of _____ 1989.

dinesh/

DEPUTY REGISTRAR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
23-A Thornhill-Road, Allahabad-211 001

Regd:

AC

K/61

TA 8064 1987

No.CAT/Alld/Jud/ 4031578316

Dated the

Manik Chandra & Ors

APPLICANT'S

PMG, U.P. & Ors

RESPONDENT'S

Dshri Santosh Kumar Banerji, Advocate, Lucknow High
Court, Lucknow.

To

② Chief Standing Counsel (C.G), Lucknow High
Court, Lucknow

Whereas the marginally noted cases has been
transferred by Lucknow High Court Under Section the
provision of the Administrative Tribunal Act XIII of 1995 and
registered in this Tribunal as above.

Writ Petition No. 1056
of 1981.

of the Court of Lucknow High
Court arising out of order
dated _____
passed by _____ in

The Tribunal has fixed date
of 20-11-89 1989, the

hearing of the matter at Gandhi Bhawan
Lucknow (Opp Shheed Smarak)
If no appearance is made

on your behalf by your some
one duly authorised to Act and
plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this
day of 1989.

dinesh/

DEPUTY REGISTRAR

A/62

Rej/2
26/7/89

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow

No. CAT/LKO/Jud/CB/

Dated the : 14/12

2506

T.A.No. of 806 1987 (T)

Manuk Chandra

APPLICANT'S

VERSUS

Union of India

RESPONDENT'S

To
Manuk Chandra: S/o Late G.L. Choudhary.
2/0 S. 1531B. Sleeper Ground Rly.
colony. (Tenanted) Alambagh Uko

Whereas the marginally noted cases has been transferred by
High Court UK Under the provision of the Administrative
Tribunal Act 13 of 1985 and registered in this Tribunal as above.

Writ Petition No. 1056/81
of 198 _____
of the Court of H.C.Uko
arising out
of Order dated 7
passed by _____

The Tribunal has fixed date of
17/1/90 198. The hearing ~~order~~
of the matter.

If no appearance is made
on your behalf by your son
one duly authorised to Act
and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this
day of 1989.

Minesh

Y &
DEPUTY REGISTRAR

② Kom. Usha Kiran d/o Munni Lal 5/2/15,
old Murfard, Banj Allahabad.

③ Rajeshwar Prasad: S/o Late Gharibaram,
No 563 Chiragupta Hager Alambagh Uko

④ Surendra Chandra: S/o Radhe Prasad,
4 P. Scheduled Caste Finance & Development
Corporation Ltd. B-12 Sector C Muzaffarnagar
Uko

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow -

No. CAT/LKO/Jud/CB/

Dated the : 14/12

T.A.No. 9503 of 806

198 (T)

Plaintiff's

APPLICANT'S

Versus

Respondent's

To

Mr. Dinesh Kumar, I.C. 100
Mr. B. S. D. and Dr. G. V. Mukundan

Whereas the marginally noted cases has been transferred by
Under the provision of the Administrative
Tribunal Act 13 of 1985 and registered in this Tribunal as above.

Writ Petition No. 10561/11
of 198 ^{TRIBUNAL}
of the Court of 14/12/89
arising out
of Order dated 12/12/89
passed by 12/12/89

The Tribunal has fixed date of
11/12/89 1989. The hearing ^{order} of the matter.

If no appearance is made
on your behalf by your some
one duly authorised to Act
and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this

27 day of 11 1989.

dinesh/

DEPUTY REGISTRAR

1. Registered & issued to Plaintiff
2. S. G. Chiragfa, Major, M.A.M.H.
3. After

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow

No. CAT/LKO/Jud/CB/

26/12/84

9505

Dated the

14/12/

T.A.No. of

804

198 (T)

Manu C. Chandra

APPLICANT'S

VERSUS

Union of India

RESPONDENT'S

(4) To

Shri Sunil Chandra Shukla, President
U.P. Scheduled Caste Finance & Development
Corporation Ltd. B-3/2 Sector-3, Mathura,
Lko

Whereas the marginally noted cases has been transferred by

H C LKO

Under the provision of the Administrative
Tribunal Act 13 of 1985 and registered in this Tribunal as above.

APPLICANT
Writ Petition No. 1056/81
of 198
of the Court of J.A. C.L.C.
arising out
of Order dated 17/1/81
passed by [redacted]

The Tribunal has fixed date of
17/1/82, 1982. The hearing [redacted]
of the matter.

If no appearance is made
on your behalf by your some
one duly authorised to Act
and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this

27 day of 11 1989.

dinesh/

REPUTY REGISTRAR

5 ACC India Scheduled Caste/Scheduled
Tribes Backward and minorities Welfare
welfare section E-1398 Rajaji Marg
Lko-5 it's High Court Central Secretariat

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH
Gandhi Bhawan, Residency, Lucknow

TA 806/87

No. CNT/111/Transfer/3076 Dated the 30/11/9

Mande Chandra APPLICANT'S

VERSUS

Union of India RESPONDENT'S

⑤ To Shri Gajraj S/o unknown
7/10 E-10 S-9 Rajya Param
Lucknow

Whereas the marginally noted cases has been transferred
by He Liko under the provision of the Administrative
Tribunal Act XIII of 1985 and registered in this Tribunal as above.

Writ Petition No. 105-C/81 The Tribunal has fixed date of
of 1990. of the Court of 7-3-90 1990. The hearing
He Liko of the matter.
arising out of order dated If no appearance is made on your
passed by behalf by your some one duly authorised
in to Act and plead on your behalf.

The matter will be heard and decided in your absence.
given under my hand seal of the Tribunal this 29
day of 1 1990.

dinesh/

SL
DEPUTY REGISTRAR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow -

No. CAT/LKO/Jud/CB/ 2510 Dated the : 14/12

T.A.No. of 806 1987(T)

Manu C. Chaudhary

APPLICANT'S

Versus

Union of India

RESPONDENT'S

To Shri ~~Shashi Chander~~ ~~Shashi Chander~~

Engineering, 87a Lucknow. O/o C 1088
Reyasi Buram ¹⁴

Whereas the marginally noted cases has been transferred by
14 C 1160 Under the provision of the Administrative
Tribunal Act 13 of 1975 and registered in this Tribunal as above.

Writ Petition No. 1056/81
of 198 _____
of the Court of 14 C 1160

arising out
of Order dated _____
passed by _____

The Tribunal has fixed date of
17/1/90 198 . The hearing ~~order~~
of the matter.

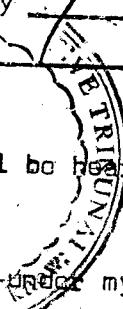
If no appearance is made
on your behalf by your same
one duly authorised to Act
and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this

23 day of 8 1989.

dinesh/

 DEPUTY REGISTRAR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH
Gandhi Bhawan, Residency, Lucknow

TA 806/87

No. C.A.T./W.T. 105/3074 Dated the 30/1/90

manek chandola APPLICANT'S

VERSUS

union of India RESPONDENT'S

⑤ To Shri Gajraj S/o unknown.
710 E-10 S-9 Rajya Puram
Lucknow

Whereas the marginally noted cases has been transferred by H.E.L.K.O under the provision of the Administrative Tribunal Act XIII of 1985 and registered in this Tribunal as a

Plaint Petition No. 105-6/81 The Tribunal has fixed date of 1990. of the Court of 7-3-90 1990. The hearing of the matter.

arising out of order dated If no appearance is made on your
passed by behalf by your some one duly authorised
in to Act and plead on your behalf.

The matter will be heard and decided in your absence given under my hand seal of the Tribunal this 29 day of January 1990.

dinesh/

dc
DEPUTY REGISTRAR